

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3144 (ND)2019

IN THE MATTER OF:

Parmod Kumar Anand

Vs

M/s.MBL Infrastructure Pvt.Ltd.

...PETITIONER

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 29.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri K. K. Vohra,

Hon'ble Member (Technical)

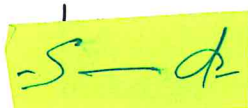
For the Petitioner/Applicant : Mr.Adarsh Rai,Advocate

For the Corporate Debtor/Resp:

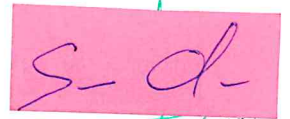
ORDER

Matter called. No representation on behalf of the Operational Creditor. Counsel for the Corporate Debtor (CD) is present. He is directed to file vakalatnama and reply within three weeks by circulating copy to the other side thereafter within one week the other side will file rejoinder, if any. Matter is posted for further hearing.

Put up on 24.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. MOHD. SHARIEF TARIQ)
MEMBER(JUDICIAL)